

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

Diary No.03(064)/2018

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating) Authority) Rules 2016.

In the matter of:

Punjab National Bank ... Financial Creditor

-Versus-

M/s Shree Sai Prakash Alloys Pvt. Ltd. ... Corporate Debtor

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

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ORDER

Date of Order: 19th June 2018.

Mr K.K. Nandi, learned Advocate is present on behalf of the applicant/ Financial Creditor. Mr A.K. Roy, learned Advocate, represents the respondent/ Corporate Debtor.

2. Seen the note of the Registry stating that the Financial Creditor has already rectified the defects pointed out. However, the learned Advocate for the Corporate Debtor submits that he needs some to respond to the allegations made in the application and, therefore, he urged this Bench to adjourn the matter for some time.

3. In view of the above, list this matter on 25.06.2018.

4. The Corporate Debtor is directed to submit its written objection on or before the next date fixed supplying simultaneously copy thereof to the Financial

Creditor. The Financial Creditor, if so desire, may file rejoinder thereto supplying simultaneously copy thereof to the Corporate Debtor.

S/d.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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